

(8)

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.900 of 2006

Allahabad, this the 16th day of July, 2008

Hon'ble Mr. N.D. Dayal, Member-A
Hon'ble Mr. Ashok S. Karamadi, Member-J

V.P. Chawla, S/o late Hari Lal, R/o M-91, M DDA
Colony, Opp Jain Bulb Factory, Kanwali Road,
Dehradun.

.....Applicant.

(By Advocate:)

Versus

1. Director General, Council of Scientific & Industrial Research, Rafi Marg, New Delhi.
2. Director, Indian Institute of Petroleum, Mohkampur, Haridwar Road, Dehradun.

.....Respondents.

(By Advocate:)

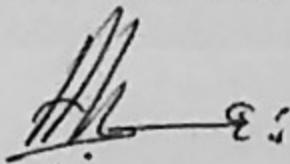
O R D E R

N.D. DAYAL, MEMBER-A

A perusal of the affidavit filed by respondents dated 21.2.2008 shows that by letter dated 19.12.2007 at Annexure-1, the respondents have informed the Learned Sr. Standing Counsel that the competent authority viz. CSIR, who is respondent no.1, has decided not to contest the aforesaid O.A. and to count the suspension period of the applicant for the purpose of assessment promotion. A perusal of the relief sought by the applicant shows that the applicant is seeking treatment of suspension period from 1.8.1985 to 7.4.1997 for the purpose of assessment promotion. However, the applicant has further sought a direction to be promoted immediately as his promotion has been delayed with

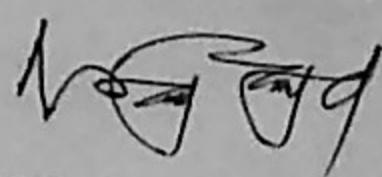
reference to his batch mates and to be placed on the post where his batch mates are serving. Although, there is no specific mention in Annexure-1 with regard to this specific request made by the applicant, but it has been stated that his case for assessment promotion will be considered accordingly in continuation of above averments in the letter at Annexure-1. From the order-sheet, it is seen that none had appeared for the applicant even in revised call on the last day. Today also, none is present and there is no request for any adjustment of the case. Evidently the applicant appears to be satisfied which such steps taken by the respondents ~~and~~ ^{since} the matter has become infructuous. We hope and trust that the respondents shall take further action to count suspension period for assessment promotion within a period of two months from the date of receipt of a certified copy of this order and also necessary order of promotion within a reasonable period of time thereafter in accordance with law.

2. The O.A. stands disposed of in the above terms by invoking the provisions of Rule 15 and 16 of CAT Procedure Rules, 1987. No costs.



MEMBER-J

GIRISH/-



MEMBER-A